जनवरी, 1980 तक यथाउपांकित) फरवरी, 1980 में मुद्रित हुआ था और इस पाठ के साथ उसका हिन्दी पाठ मुद्रित नहीं किया गया क्योंकि आशय यह रहा है कि हिन्दी पाठ को प्राधिकृत अनुवाद के रूप में, ऐसे प्राधिकृत पाठ के प्रकाशन का उपबंध करने वाली विधि के अधिनियमन के शीघ्र पश्चात् उस विधि के अधीन प्रकाशित किया जाए। हिन्दी में संविधान के संशोधित पाठ के प्रूफ प्राप्त हो गए हैं। इन प्रूफों में संशोधन और उनमें सुधार की दृष्टि से उनकी जाँच की जा रही है। इन प्रूफों की जाँच अगस्त, 1980 की समाप्ति के पूर्व पूरी हो जाने की संभावना है। इसके पश्चात् शीघ्र ही उन्हें अंतिम रूप से मुद्रण के लिए भेज दिया जाएगा। इसे यथासंभव शीघ्र मुद्रित कराने के सभी संभव प्रयास किए जाएंगे।

Export and Import of Medicines

5945. SHRI M. RAMANNA RAI Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the drugs and medicines produced in India are sufficient to meet the demands inside the country;

(b) whether India is exporting life saving drugs and medicines if so, to which countries; and

(c) whether India is importing any kind of life saving drugs and medicines, if so, from which countries and the total amount of foreign exchange spent for the year 1979-80?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) In the case of bulk drugs, imports are still necessary to supplement the indigenous production. In the case of formulations, however, the country is largely self-sufficient though small quantities of life saving formulations like anti-cancer formulations are imported.

(b) Yes, Sir. India is exporting a number of drug items including life saving drugs and medicines. The names of the important countries to which such exports are made are as follows:

Malaysia, Singapore, Sri Lanka, Hong Kong, Phillippines, Kenya, Zambia, U.A.E., Muscat, Nigeria, Tanzania, Saudi, Arabia etc.

(c) Yes, Sir. During the year 1979-80 the amount of foreign exchange involved in the import of bulk drugs through CPC is reported to be Rs. 21.18 crores. The names of the important countries from which imports of drugs are made are as follows:—

Italy, Japan, U.K., West Germany, China, U.S.A., Portugal, U.S.S.R, Switzerland, Spain, Denmark, Information regarding the amount of foreign exchange involved in the import of drugs including imports made by actual users and export houses is being collected and will be laid on the Table of the House.

Production of P.V.C. Resin

5946. SHRI SHIVENDRA BAHADUR SINGH: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) which companies are producing P.V.C. resin during the last five years and the quantity produced by them;

(b) what quantity of resin was sold by these companies and to what States during the last five years, (yearly);

(c) whether any of these companies is Manufacturing P.V.C. compound from P.V.C. resin;

(d) whether the above action of these companies has been held to be a violation of the M.R.T.P. Act; if so, what action has been taken by Government against them; and

(e) what is the quantity of P.V.C. resin given to Madhya Pradesh people every year during last five years?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) A Statement furnishing the information is enclosed.

(b) and (e) As the distribution of PVC resin is not regulated by Government, this information is not available with the department.

(c) Yes, Sir.

(d) No enquiries have been instituted against the companies in relation to any matter concerning PVC resin.

Statement

Qty. = Tonnes

Sl. No.	Units	Years				
		1976	1977	1978	1979	1980 (Jan. to June)
1.	The Ahmedabad Manufacturing & Calico Printing Co. Ltd.	5293	5678	6836	5334	Nil
2.	Chemicals and Plastics India Ltd.	11384	11128	13972	12095	3363
3.	National Organic Chemicals Ltd.	13025	17389	21373	19343	8178
4.	Plastic Resins and Chemicals Ltd.	2571	7026	717	Nil	Nil
5.	Shriram Chemical Industries	14465	15800	18520	22449	4684
	TOTAL	46738	57021	61418	59221	16225

अन्तर्राज्यीय जल विवाद अधिनियम, 1956 के अन्तर्गत न्यायाधिकारिणों की नियुक्ति

5947. श्री मूल चन्द डागा : क्या सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) 'अन्तर्राज्यीय' जल विवाद अधिनियम, 1956 के अन्तर्गत अब तक कौन-कौन से न्यायाधिकरण नियुक्त किये गये हैं और किन-किन न्यायाधिकरणों ने किस-किस तारीख को अपने-अपने पंचाट दे दिये हैं तथा इनमें से किन-किन न्यायाधिकरणों के पंचाट अभी तक प्रतीक्षित है और इनमें से प्रत्येक न्यायाधिकरण पर कितनी धनराशि खर्च की गई; और

(ख) क्या न्यायाधिकरणों द्वारा दिए गए पंचाटों को अब तक कार्यान्वित कर दिया गया है और यदि नहीं, तो तत्सम्बन्धी कारण क्या है ?

सिंचाई मंत्री (श्री केदार पांडे) : (क) अब तक अन्तर्राज्यिक जल-विवाद अधिनियम 1956 के अन्तर्गत तीन न्यायाधिकरणों का गठन किया गया है । इस बीच इन न्यायाधिकरणों ने अपनी रिपोर्ट प्रस्तुत कर दी हैं । ब्योरा नीचे दिया जाता है :—